Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 20.01.2011

The Meeting No. 43/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 20.01.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 40/AM11 dated 30.12.2010, Meeting No. 41/AM11 held on 06.01.2011 and 42/AM11 held on 13.01.2011 were ratified. Thereafter agenda for individual cases for Meeting No. 43/AM11 dated 20.01.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:

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Case No.:3/39/84-ALC3/2010	Meet No/Date:43/84-ALC3/2010 20.01.2011	Status: Deferred
HQ File :01/84/050/00272/AM11/	Lic.No/Date:0510279458 15.12.2010	Defer Date: 17.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.02.2011.

II I	-	Meet No/Date:43/84-ALC3/2010 20.01.2011	Status: Approved
HQ File :01/84/050/00273/AM11/	RLA File :05/24/040/00303/AM11/	Lic.No/Date:0510279465 15.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per SION, J-290 as detailed below: -

S.	Export Item	Export	Import item	Qty.
No		Qty.		allowed
1	Ladies Blouse made of cotton/silk quality 12SC 70% cotton 30% silk fabric, GSM 52+/-10%, width-54"	1800 Pcs	Cotton/silk quality 12SC 70% cotton 30% silk fabric, GSM 52+/-10%%, width- 54"	•

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/43/84-ALC3/2010 Party Name: VENUS SAFETY & HEALTH Meet No/Date:43/84-ALC3/2010 Status: Deferred

		PVT. LTD.,	20.01.2011	
	HQ File :01/84/050/00315/AM11/		Lic.No/Date:0310609964 07.01.2011	Defer Date: 17.02.2011
	Decision: The Committee consider	ared the case as ner agenda alon	agwith other relevant naners	and observed

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.02.2011.

Case No.:2/43/84-ALC3/2010	Party Name:MASTURLAL FABRICHEM PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2010 20.01.2011	Status: Deferred
HQ File :01/84/050/00316/AM11/	RLA File :03/95/040/00727/AM11/	Lic.No/Date:0310610408 11.01.2011	Defer Date:17.02.2011
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on			

	Case No.:3/43/84-ALC3/2010	5	Meet No/Date:43/84-ALC3/2010 20.01.2011	Status: Deferred
$\begin{vmatrix} 1 \\ 5 \end{vmatrix}$	IQ File :01/84/050/00317/AM11/		Lic.No/Date:0510281253 11.01.2011	Defer Date: 17.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.02.2011.

Case No.:4/43/84-ALC3/2010	Party Name: A DIGEAR INTERNATIONAL	Meet No/Date:43/84-ALC3/2010 20.01.2011	Status: Deferred
HQ File :01/84/050/00318/AM11/	RLA File :05/23/040/00292/AM11/	Lic.No/Date:0510281256	Defer

17.02.2011.

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	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observ	/ed
	that copy of application has not been received in this case. It was decided to defer the case for re-listing	on

Manual agenda cases

17.02.2011.

Case No.404	M/s Pashupati Polytex Pvt. Ltd., Kashipur
NC No.43/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 20.01.2011	Ratification of input output norms in respect of Advance
	Authorization No.6110000389 dated 04.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from Import Policy Division are still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.02.2011.

Case No.405	M/s Ambadi Enterprises Ltd., Gurgoan
NC No.43/AM11	F.No.01/84/50/2/AM06/DES-V
Dated 20.01.2011	Re-fixation of input output norms in respect of Advance
	Authorization No.0510154329 dated 29.03.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Prem Kishor Sinha, AGM (Shipping) of the firm, who appeared for personal hearing. He explained that against the advance authorization in question, firm had imported total 3390.70 Mtrs. but due to fabric rejection of 1665.40 Mtrs. they had re-exported the same to supplier. The Committee observed that net weight is given but no GSM of fabric is mentioned in the documents to enable the Committee to finalized the norms of inputs in Sq mtrs./Pc. Therefore, Committee advised the representative to attend the next personal hearing alongwith GSM and other relevant details to enable the Committee to finalize the norms in its meeting held on 17.02.2011. Hence, it was decided to defer the case for re-listing on 17.02.2011.

Case No.406	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC No.43/AM11	F.No.01/84/50/232/AM11/DES-V
Dated 20.01.2011	Ratification of input output norms in respect of Advance
	Authorization No.3110044257 dated 10.08.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that this case was cleared by NC in its meeting held on 11.11.2010 but there was some typographical mistake. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Moon Pillow inlet/cover size 79x38cms –	50000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	16200 Sq mtrs
	50000 Pcs = 29000 sq mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	16200 Sq mtrs
2	Nursing Pillow cover type 510s size 42x158cms – 6900 Pcs = 8694 sq mtrs.	6900 Pcs	Processed man made fabric (100% polyester fabric microplush dyed, width 160 cms, GSM-270+/-10%.	9273.6 Sq mtrs
3	Nursing Pillow cover type 510s size 42x158cms –	100 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	67.2 Sq mtrs
	100 Pcs = 126 sq mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	67.2 Sq mtrs

4	Neck Pillow inlet (small) size 53x21cms – 1000	1000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	145.9 Sq mtrs
	Pcs = 240 sq mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	145.9 Sq mtrs
5	Pillow inlet/cover size 75x40cms – 300 Pcs = 177 sq	300 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	90.6 Sq mtrs
	mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	90.6 Sq mtrs
6	Neck Pillow inlet/cover, size 63x21cms - 100 Pcs = 40 sq mtrs.	100 Pcs	Processed man made fabric (100% polyester fabric microplush dyed, width 160 cms, GSM-270+/-10%.	50.8 Sq mtrs
7	Neck Pillow inlet/cover, size 63x21cms – 1000	1000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	254 Sq mtrs
	Pcs = 400 sq mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	254 Sq mtrs
8	Nursing Pillow cover type 510s size 75x33cms – 100 Pcs = 84 sq mtrs.	100 Pcs	Processed man made fabric (100% polyester fabric microplush dyed, width 160 cms, GSM-270+/-10%.	95 Sq mtrs
9	Pillow inlet/cover size 41x40cms – 150 Pcs = 49.20 sq mtrs.	150 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	49.68 Sq mtrs

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.407	M/s Indo British Garments Pvt. Ltd., Faridabad
NC No.43/AM11	F.No.01/84/50/54/AM10/DES-V
Dated 20.01.2011	Ratification of input output norms in respect of Advance Authorization No.0510244229 dated 23.06.2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME) and they have called for some information/details vide letter dated 21.12.2010 and subsequent reminder on 21.01.2011. It was therefore decided to await the same and defer the case for re-listing on 17.02.2011.

Case No.408	M/s Gaurav International.,Gurgoan
NC No.43/AM11	F.No.01/84/50/279/AM11/DES-V
Dated 20.01.2011	Ratification of input output norms in respect of Advance Authorization No.0510266971 dated 25.06.2010.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/60/2010-11/Hosy. dated 19.01.2011 as detailed below: -

	Export Product	Import Item Qty. allowed
	Ladies dress with belt made of 100%	100% rayon dyed 2.66 Sq
	rayon dyed woven fabric, GSM-82+/-	woven fabric, GSM- mtrs./Pc
	10% (Style No.	82+/-10%
	791628/792475/676024)	
Ī	Ladies dress with belt made of 100%	100% rayon dyed 2.98 Sq

ra	iyon dyed woven fabric, GSM-8	2+/-	woven	fabric,	GSM-	mtrs./Pc	
1	0% (Style No. 8008876)		82+/-10	%			

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.409	M/s Frontier Textiles Pvt. Ltd., Kolkata
NC No.43/AM11	F.No.01/84/50/124/AM11/DES-V
Dated 20.01.2011	Ratification of input output norms in respect of Advance
	Authorization No.0210146324 dated 12.08.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., CAD, calculation sheet etc submitted by firm and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case as detailed below: -

Export Produ	uct	Export Qty.	Import Ite	em		Qty. allowed
Jacket	(Industrial	600 Pcs	65%	cotton	34%	1176 Mtrs.
Garments) n	made of 65%		polyeste	r 1% ar	ntistatic,	
cotton 34% Polyester 1%			carbon	finish	fabric,	
antistatic, C	Carbon finish		GSM-35	50+/-10%	,	

fabric, GSM-350+/-10%,		
Bib Trouser (Industrial Garments) made of 65% cotton 34% Polyester 1% antistatic, Carbon finish fabric, GSM-350+/-10%,	65% cotton 34% polyester 1% antistatic, carbon finish fabric, GSM-350+/-10%,	1427.1 Mtrs.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.410	M/s Textrade International Pvt. Ltd., Mumbai
NC No.43/AM11	F.No.01/84/50/440/AM08/DES-V
Dated 20.01.2011	Re-fixation of input output norms in respect of Advance
	Authorization No.0310350200 dated 04.10.2005.

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted by the applicant firm. It was observed that earlier Committee had cleared the case by amending the width from 60" to 90" without changing in weight import item allowed in Kg with 2% wastage. Now, firm have sent the conversion details and calculation sheet. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow 208008.72 Kgs with 2% wastage. The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.411	M/s Loyal Textile Mills Ltd., Kovilpatti
NC No.43/AM11	F.No.01/84/50/176/AM08/DES-V
Dated 20.01.2011	Re-fixaiton of input output norms for import of Dyes &
	Chemicals for export of technical garments.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that relevant details of 3-4 different firms received in this case have been sent to DC (MSME) for their examination and comments. It was therefore decided to remind them and defer the case for re-listing on 17.02.2011.

Case No.412	M/s Meridian Apparels Ltd., Chennai		
NC No.43/AM11	F.No.01/84/50/295/AM10/DES-V		
Dated 20.01.2011	Ratification of input output norms in respect of Advance Authorization No.0410112538 dated 22.03.2010.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/56/2010-11/Hosy. dated 19.01.2011 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies dressing Gown made of	100% polyester polar	2.64 Sq
100% polyester polar fleece knitted	fleece knitted fabric,	mtrs./Pc
fabric, GSM-260+/-10% (Style No.	GSM-260+/-10%	
WDH426TUL)		
Hooded Sweat shirt boys made of	100% polyester polar	1.00 Sq
100% polyester polar fleece knitted	fleece knitted fabric,	mtrs./Pc
fabric, GSM-240+/-10% (Style No.	GSM-240+/-10%	
HGSW276 (753) TU)		
Ladies dressing Gown made of	100% polyester polar	2.88 Sq
100% polyester polar fleece knitted	fleece knitted fabric,	mtrs./Pc
fabric, GSM-260+/-10% (Style No.	GSM-260+/-10%	
WDG541TUL)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.413	M/s Pearl Global Ltd., New Delhi
NC No.43/AM11	F.No.01/84/50/564/AM07/DES-V
Dated 20.01.2011	Re-fixation of input output norms in respect of Advance
	Authorization No.0510201506 dated 22.03.2007.

Decision: The Committee considered the case as per agenda alongwith other and observed that this case was earlier decided by NC with 10% wastage whereas firm have asked for 35% wastage in this case. The Committee decided to call the applicant firm for personal hearing before its meeting to be held on 17.02.2011 alongwith complete justification & sample and technical person to explain the case. The case stands deferred for re-listing on 17.02.2011.

Case No.414	M/s Ashima Dye cot Ltd., Ahmedabad
NC No.43/AM11	F.No.01/84/162/420/AM11/DES-V
Dated 20.01.2011	Ratification of input output norms in respect of Advance
	Authorization No.0810071809 dated 12.05.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is Cotton bleached fabrics with Lycra whereas import item asked for is grey cotton fabric, which Committee felt that technically not possible to add after completion of manufacturing process. In view of this, it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

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